

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

CP No. 71/66/HDB/2023
u/s. 66 of Companies Act, 2013

IN THE MATTER OF:

Trichy Tollway Private Limited

...Petitioner

AND

Registrar of Companies

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Learned PCS Ms Bhavani Chandolu for petitioner present physically
Heard learned counsel for the petitioner. Issue notice to the authorities concerned
in terms of sub section 3(i) NCLT (Procedure for reduction of share capital of
company) Rules 2016, publication shall be as per Form No RSC 4 within 7 days
and shall be published in English and Vernacular Language newspaper having
circulation in the area where the registered office of the company is situated. The
notice shall comply Sub Rule 4 of Rule 3. Call on 27.06.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)